MINISTRY OF EXTERNAL AFFAIRS

NOTIFICATION

New Delhi, the 28th January 1969

G.S.R. 212.—In exercise of the powers conferred by Section 24 of the Passports Act, 1967 (15 of 1967), the Central Government hereby makes the following rules to amend the Passports Rules, 1967, namely:—

1. These rules may be called the Passports (Amendment) Rules, 1969.

2. In Schedule I to the Passports Rules, 1967, for the entries against serial No 7, the following entries shall be substituted, namely:—

"(a) Chief Commissioner, Union territory of the Andaman and Nicobar Islands, Port Blair.

The Union territory of the Andaman and Nicobar Islands,
(b) Deputy Commissioner, Union territory of the Andaman and Nicobar Islands, Port Blair.

(c) Chief Secretary, Andaman and Nicobar Administration, Port Blair.

The Union territory of the Andaman and Nicobar Islands.

[No. F. VI/401/69/68.]

V. H. COELHO, Secy.